

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

3. IA-329/2022 in C.P.(IB)/81(MB)/2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.02.2022**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company
v/s.
Marine Drive Hospitality & Realty Private Limited

SECTION: 7, 12A OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Suchitra Valjee and Ms. Riya Kamdar i/b Manilal Kher Ambalal and Co.,
Ld. Counsel for the Applicant in IA-329/2022 and Financial Creditor/
Petitioner in the main CP present. Mr. Nausher Kohli a/w Mr. Munaf Virjee
and Mr. Akash Agarwal i/b ABH Law LLP, Ld. Counsel for the Corporate
Debtor present.
2. IA-329/2022 has been filed by the Financial Creditor seeking withdrawal of
the CP. Both sides submit that they have settled the matter and consent
terms have already been signed by the parties and a settlement memo dated
03.02.2022 has also been filed with IA-329/2022. The Financial Creditor
seeks to withdraw the Petition. Allowed.
3. Accordingly, Petition [C.P.(IB)/81(MB)/2021] is **dismissed** as withdrawn.
IA-329/2022 is **disposed** of. File to be consigned to records.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)

11.02.2022 / pvs